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- (a) whether Government are aware of CIA activities in Madhya Pradesh where officials of the U. S. Consulate General in Bombay are alleged to have incited communal feelings among muslims over the liberation of Bangla Desh; and
- i''' (o) "'' so. -Whether Government have received any note on the above mentioned activities from the Government of Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b) The matter is under correspondence with the State Government. The Government keeps a continuous watch on the activities of foreign Intelligence organisations, including the CIA, however, hon'ble Members will appreciate that no public interest would be served by Government disclosing what it does to counter such activities.

SENIORITY OF EX-SERVICEMEN ABSORBED IN GOVERNMENT OFFICES NOT PARTICIPATING IN C.8.C.S.

- 614. SHRI SANDA NARAYANAPPA: Will the PRIME MINISTER be pleased to state:
- (a) whether the benefits of seniority given to ex servicemen absorbed as Lower Division Clerks under the Central Secretariat Clerical Scheme, are also applicable to the ex-servicemen who were absorbed in the department and offices not included in C. S. C. S;
 - (b) if so, from which date; and
- (c) if the answer to part (a) be in the negative the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (c) The extent to which benefit of

seniority referred to wa sgiven to ex-servicemen absorbed as L. D. Cs in Departments and offices not included in the Central Secretariat Clerical Service is not readily known. The information is being collected and will be laid on the Table of the House.

COMMEMORATIVE STAMP IN THE NAME OF SWAMISAHAJANANDA

615. SHRI V. V, SWAM1NATHAN: Will the Minister of COMMUNICATIONS be pleased to state whether Government have received any request from the Tamil Nadu Government to issue commemorative postal stamps in the memory of Nandanar or Swami Sahajananda of Chidambaram in Tamil Nadu during the current calendar year?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): No such request has been received during the current calendar year.

LICENCES ISSUED FOR INDUSTRIES IN TAMIL NADU

- 616. SHRI V. V. SWAMINATHAN: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:
- (a) the number of applications received by Government from individuals and companies from January, 1970 to March 31, 1972 for licences to start industries in Tamil Nadu with details of the applicants and the industries they wanted to start; and
- (b) how many licences were issued so far?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (PROF. SIDDHESHWAR PRASAD): (a) 182 applications for the establishment of new undertakings were received since January. 1970 to March 31, 1972. Details of pending applications are normally not disclosed. The details of all the licences/letters of intent issued, showing also the industry to which they relate are regularly published in the Weekly 'Bulletin of Industrial Licences. Import Licences and Export Licences', the weekly 'Indian Trade Journal' and the monthly 'Journal of Industry and Trade*. Copies of these publications are supplied to the Parliament Library.

(b) 96 licences (12 for establishment of new undertaking) have been issued during the same period.

RETIREMENT AGE FOR SC/ST EMPLOYEES

- 617. <HRI N. H. KUMBHA.RE 'Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the maximum age limit for entering into Government service is 25 years in case of general candidates and 30 years in case of Scheduled Castes and Scheduled Tribes candidates especially for Ministerial posts;
- (b> whether full pension to ministerial staff is eligible only after completion of 30 years' of qualified service; and
- (c) if so, whether Government propose to raise the retirement age to 60 years in case of the staff belonging to the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM N1WAS MIRDHA): (a) The maximum age limit for appointment to a service or post under Government is prescribed in the relevant recruitment Rules. Such maximum age limit is relaxed by five years in the case of candidates belonging to Scheduled Castes and Scheduled Tribes according to the general orders issued in this regard. This five year age concession is admissible to

Scheduled Castes/Scheduled Tribes candidates also in respect of Class III Ministerial non-gazetted posts under the Government for which the maximum age limit is now 25 years for general candidates according to the Instructions issued on 13th March, 1972

- (b) Yes, Sir.
- (c) No, Sir.

FOREIGN SUBSIDIARIES

- 618. SHRI A. G KULKARNI : Will the Minister of INDUSTRIAL DEVELOP MENT be pleased to state :
- (a) whether in a statement made by the Secretary of his Ministry while negotiating with the U. K. Trade Delegation observed that wholly owned foreign subsidiaries would be welcome to India; and
- (b) if so, when was such a decision taken by Government and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (PROF. **SIDDHESHWAR** PRASAD): (a) and (b) The Secretary made some exploratory remarks about wholly export-oriented proposals involving the shifting of labour-intensive plants and industries to India in order to elicit the views of the other side. The views of the Government are contained in the Press Communique in which no change in policy is indicated. No special concessions have been offered in regard to the setting up of wholly exportoriented industries in India, other than those concessions which have been allowed by the Government of India generally for such ventures.

COMMITTEE TO REVIEW LICENSING SYSTEM

619. SHRI M. K. MOHTA: Will the Minister of INDUSTRIAL DEVELOP MENT be pleased to slate: